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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid, Shri Virbhadra Singh.

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): Madam, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2009-2010.

(ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3923/15/11)

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THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Madam, I beg to lay on the Table

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2009-2010 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3924/15/11)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2009-2010.

(ii) Annual Report of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3925/15/11)

(b) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3926/15/11)

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP):  
Madam, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2009-2010.

(ii) Annual Report of the Instrumentation Limited, Kota, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3927/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): Madam, I beg to lay on the Table-

A copy each of the following Notifications (Hindi and English versions) under section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

(i) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2010 published in Notification No. G.S.R.986(E) in Gazette of India dated 20<sup>th</sup> December, 2010.

(Placed in Library, See No. LT 3928/15/11)

(ii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural and Petroleum Products Pipeline Transportation Tariff) Regulations, 2010 published in Notification No.G.S.R.987(E) in Gazette of India dated 20<sup>th</sup> December, 2010.

(Placed in Library, See No. LT 3929/15/11)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3930/15/11)

(b) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 3931/15/11)

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